

SIKKIM



GOVERNMENT

GAZETTE

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Gangtok

Friday 06th November, 2020

No. 388

HIGH COURT OF SIKKIM GANGTOK

Notification No. 16/Judl./HCS

Date: 03/11/2020

NOTIFICATION

In exercise of powers conferred by Section 8 of the High Court of Judicature (Jurisdiction and Powers) Proclamation of 1955 and all other powers enabling in this behalf, the High Court of Sikkim makes the following rules to further amend the Sikkim High Court (Practice and Procedure) Rules, 2011.

1. Short title and commencement:

- (a) These Rules may be called the Sikkim High Court (Practice and Procedure) Amendment Rules, 2020.
- (b) These Rules shall come into force with immediate effect.

2. Amendment of Rule 3:

- (i) In the Sikkim High Court (Practice and Procedure) Rules, 2011 (hereinafter referred to as the said rules), in clause (a) of sub-rule (1) of rule 3, the words "**or through e-filing mode**" shall be inserted after the words "**Filing Counter**" and before the words "**on every day**".
- (ii) In the said rules, in clause (b) of sub-rule (1) of rule 3, the words "**or the e-filing dashboard of the user interface of the e-filing application**" shall be inserted after the words "**Notice board of the High Court**" and before the words "**on the next day of filing**".

(iii) In the said rules, in clause (c) of sub-rule (1) of rule 3, the words **“or through e-filing mode”** shall be inserted after the words **“at the Filing Counter”**.

(iv) In the said rules, in sub-rule (3) of rule 3, the words **“or through e-filing mode”** shall be inserted after the words **“be presented personally”** and before the words **“to the Registrar”**. Further, the words **“the same”** after the words **“to be treated”** and before the words **“as urgent”** shall be deleted.

3. Amendment of Rule 175:

In the said rules, in rule 175, the word **“criminal”** shall be inserted after the words **“cognizance of”** and before the word **“contempt”** and for the words **“In respect of contempt”**, the words **“In the case of a criminal contempt”** shall be substituted.

By Order.

**K.W. BHUTIA
REGISTRAR GENERAL**

SIKKIM



GOVERNMENT

GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

Gangtok

Friday 06th November, 2020

No. 387

**HIGH COURT OF SIKKIM
GANGTOK**

Notification No.14/HCS

Date: 10/10/2020

NOTIFICATION

In exercise of powers conferred by Section 8 of the High Court of Judicature (Jurisdiction and Powers) Proclamation of 1955 and all other powers enabling in this behalf, the High Court of Sikkim makes the following rules to amend the Sikkim High Court (Practice and Procedure) Rules, 2011.

1. Short title and commencement:

- (a) These Rules may be called the Sikkim High Court (Practice and Procedure) Amendment Rules, 2020.
- (b) These Rules shall come into force with immediate effect.

2. Amendment of Rule 5:

In the Sikkim High Court (Practice and Procedure) Rules, 2011 (hereinafter referred to as the said rules), in sub-rule (1) of rule 5, for the words "**judicial paper**" occurring after the words "**the paper only on**" shall be substituted by the words "**superior quality A4 size paper with minimum 75 GSM**".

3. Amendment of Rule 102:

In the said rules, in sub-rule (3) of rule 102, for the words "**judicial paper**" occurring after the words "**printed in double space on**" shall be substituted by the words "**superior quality A4 size paper with minimum 75 GSM**".

4. Amendment of Rule 158 :

In the said rules, in sub-rule (1) of rule 158, for the words **“judicial paper”** occurring after the words **“printed on only one side of”** shall be substituted by the words **“superior quality A4 size paper with minimum 75 GSM”**.

5. Amendment of Rule 165:

In the said rules, in sub-rule (4) of rule 165, for the words **“judicial paper”** occurring after the words **“on one side of fullscap”** shall be substituted by the words **“superior quality A4 size paper with minimum 75 GSM”**.

By Order.

**K.W. BHUTIA
REGISTRAR GENERAL**